



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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വാല്യം 6 } Vol. VI }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ആഗസ്റ്റ് 15 15th August 2017 1192 കർക്കടകം 30 30th Karkadakam 1192 1939 ശ്രാവണം 24 24th Sravana 1939	നമ്പർ } No. } 33
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PART I

Notifications and Orders issued by the Government

General Administration Department General Administration (Special C)

NOTIFICATION

No. 1507808/Spl.C2/2017/GAD.

Thiruvananthapuram, 13th July 2017.

The Hon'ble Mr. Justice Dama Seshadri Naidu, Judge, High Court of Kerala has been granted leave on full allowances from 24-5-2017 to 7-6-2017 (both days inclusive) to make a private foreign visit to United States under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 3721/2017/GAD dated 14-6-2017.

Now, extension of leave has been granted to the Hon'ble Judge from 8-6-2017 to 9-6-2017 as per the Notification issued under G. O. (Rt.) No. 4358/2017/GAD dated 13-7-2017. His Lordship has assumed charge on 12-6-2017 availing holiday on 10-6-2017 (Second Saturday) and 11-6-2017 (Sunday).

By order of the Governor,

SREEKUMAR, N. K.,

Additional Secretary to Government.

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 876/2017/LBR.

Thiruvananthapuram, 7th July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Chairman, P. K. M. M. Hospital, Puthenpally, Perumbadappu P. O., Ponnani, Malappuram District and the workman of the above referred establishment Smt. Santha, A. K., Narakuzhiyil House, Gramam P. O., Veliyamkkode, Ponnani, Malappuram District-673 637 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;